

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH, JABALPUR

Original Application No. 94 of 2004

Jabalpur, this the 13th day of February, 2004

Hon'ble Shri G. Shanthappa, Judicial Member

Lalu Thakur, S/o. Shambhu Prasad,
Aged about 22 years, Occupation-
Nil, R/o. H. No. 403, S.B.I. Colony,
Behind Shri Lahari Baba Ashram,
Baldeobagh, Jabalpur (M.P.).

... Applicant

(By Advocate - Shri Manoj K. Sanghi)

V e r s u s

1. Union of India, through its Secretary, Ministry of Defence, New Delhi.
2. General Manager, Grey Iron Foundry, Ranjhi, Jabalpur.

... Respondents

O R D E R (Oral)

By filing this Original Application the applicant has sought relief for direction to the respondents to consider his case for appointment on compassionate ground in place of late employee Shambhu Prasad.

2. The brief facts of the case as stated by the applicant are that the applicant is the son of Late Shambhu Prasad who died in harness on 9.11.1999. The deceased left behind his wife, three sons and one daughter including the applicant. There were five legal representatives of the deceased employee. The applicant had earlier submitted an application for appointment on compassionate ground. The said application was rejected on the ground that the deceased family had sufficient means of livelihood, as they have received Rs. 1,57,531/- as retiral benefits and is also getting family pension of Rs. 1,675/- plus DA. The respondents had also informed the applicant that since the applicant was not qualified

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his case was not considered. Subsequently the applicant submitted another representation, along with the mark sheet, which speaks about the qualification of the applicant as Vth standard. This representation is dated 5th October, 2003. Since the respondents have not taken any decision on the said representation of the applicant, the applicant has approached this Tribunal claiming the aforesaid relief.

3. Heard the learned counsel for the applicant and perused the records carefully.

4. In the earlier order as per Annexure A-2 the respondents have rejected the claim of the applicant on the ground that he did not possess the requisite qualification. Subsequently the applicant had submitted the representation dated 5th October, 2003 that he has passed the Vth standard. The representation is pending with the respondents.

5. Ends of justice would be met if ⁹ direct the dated 05.10.2003 respondents to consider the representation submitted by the applicant for appointment on compassionate ground. The applicant is also satisfied if such direction is issued. Accordingly, the Original Application is disposed of at the admission stage itself, ~~without~~ without issuing notices to the respondents, by directing them to dispose of the said representation dated 05.10.2003 of the applicant by issuing a speaking, reasoned and detailed order within a period of two months from the date of receipt of copy of this order.


(G. Shanthappa)
Judicial Member